

**SHRI MOHD. SHAFI QURESHI:** Another point which I have raised in my letter is that he has stated that—

"It also provides sad evidence of how far or should I say how low some elected representatives of the people are prepared to go to satisfy political or ideological ends.

"...irrespective of the harm and loss of prestige thereby caused not only to those so unfairly attacked but also to the public sector as a whole."

Another point which he has raised in his statement is that when the Chairman, PUC, called the witnesses, he bullied them and threatened them. This is a serious allegation.

**MR. SPEAKER:** There are a number of privilege motions on this. I am sending all those to the Committee.

**SHRI MOHD. SHAFI QURESHI:** He has also stated that the meetings were held without quorum. This is a very serious charge against the Chairman of the PUC. I would like in fairness to all that all these charges should be looked into. So, I may be granted leave to raise the matter against Mr. J. R. D. Tata, former Chairman of Air India. I request you that the matter may be sent to the Privileges Committee.

**MR. SPEAKER:** Those who are in favour of this motion may please rise in their seats.

*Several hon. Members rose in their seats*

**MR. SPEAKER:** The leave is granted.

(ii) **ALLEGED MALICIOUS REPORT IN "India Today" AGAINST COMMITTEE ON PUBLIC UNDERTAKINGS**

**MR. SPEAKER:** Mr. Vayalar Ravi raised a question of privilege against the Editor, Printer and Publisher of 'India Today' for publishing in its issue of 16th May, 1979 and alleged

malicious report to malign the Committee on Public Undertakings and Parliament. *India Today* has submitted its explanation on its being called for by me. I think, it is a fit case for granting my consent, and I have granted my consent.

**SHRI VAYALAR RAVI (Chirayinkil):** I seek leave of the House to refer the matter of privilege against the Editor, Printer and Publisher of *India Today*, to the Committee of Privileges.

**MR. SPEAKER:** This matter also is referred to the Committee of Privileges.

Now, Papers to be laid.

**SHRI SAUGATA ROY (Barrakpore):** Before the Papers are laid I want to bring to the notice of the House that today the Members of Jamat-e-ulema-Hind led by the former INA General, Shah Nawaz Khan, are courting arrest at Patel Chowk in protest against the serious communal incidents that have taken place in Nadia in West Bengal and in other parts of the country and demanding ban RSS. and other organisations. This is a very serious matter... (*Interruptions*)

**MR. SPEAKER:** No, no. Now papers to be laid.

12.14 hrs.

#### PAPERS LAID ON THE TABLE

ANNUAL ACCOUNTS OF NORTH EASTERN HILL UNIVERSITY, SHILLONG FOR 1975-76, ANNUAL REPORT AND REVIEW OF UNIVERSITY OF HYDERABAD AND CERTIFIED ACCOUNTS OF INDIAN INSTITUTE OF TECHNOLOGY, BOMBAY, FOR 1977-78.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHANDER): I beg to lay on the Table:—

(1) A copy of the Annual Accounts (Hindi\* version) of the North Eastern Hill University, Shillong for the

\* English version of the Accounts was laid on the Table on the 17th May, 1979.

year 1975-76 together with the Audit Report thereon. [Placed in Library. See No. LT-4560/79].

(2) (i) A copy of the Annual Report (Hindi\*\* version) of the University of Hyderabad for the year January, 1977 to June, 1978.

(ii) A copy of the Review\*\* (Hindi version) by the Government on the working of the University of Hyderabad for the period January, 1977 to June, 1978. [Placed in Library. See No. LT-4561/79.]

(3) A copy of the Certified Accounts (Hindi \*\* version) of the Indian Institute of Technology, Bombay, for the year 1977-78 along with the Audit Report thereon, under subsection (4) of section 23 of the Institute of Technology, Act, 1961. [Placed in Library. See No. LT-4562/79].

RESERVE BANK OF INDIA (MAINTENANCE OF SERVICES) ORDINANCE, 1979 AND ADDITIONAL EMOLUMENTS (COMPULSORY DEPOSITS) AMENDMENT ORDINANCE, 1979.

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND LABOUR  
(SHRI RAVINDRA VARMA): I beg  
to lay on the Table a copy each of  
the following Ordinances (Hindi and  
English versions) under article 123  
(2) (a) of the Constitution:—

(1) The Reserve Bank of India  
(Maintenance of Services) Ordinance,  
1979, (No. 4 of 1979) promul-  
gated by the President on the  
4th July, 1979. [Placed in Library  
See No. LT-4563/79].

(2) The Additional Emoluments  
(Compulsory Deposit) Amendment

Ordinance, 1979, (No. 5 of 1979)  
promulgated by the President on  
the 4th July, 1979. [Placed in Lib-  
rary. See No. LT-4564/79].

MR. SPEAKER: Now, there are  
objections by several hon. Members  
on this. I will call them one by  
one. Smt. Parvathi Krishan.

SHRIMATI PARVATHI KRISH-  
NAN (Coimbatore): Firstly, I want  
to point out that these two Ordina-  
nces coming on the eve of the  
Parliament session, show scant res-  
pect for any democratic procedure or  
parliamentary practice. Particular-  
ly, the first Ordinance now reveals  
the iron-mailed fist that the Janta  
Party Government is now waving  
towards the working class. Today,  
the attack on the working class is on  
the increase—firing, imprisonment  
and so on. And the working class—  
when I say working class I include  
also those who are toilers, workers  
and amongst them are Police, CRP  
and so on—are not being given  
their democratic right of fighting for  
what is their due. I would like to  
add that the other Ordinance coming  
along with the first Ordinance shows  
exactly what the Government has  
done. The age-old theory that if the  
working class and the toiling people  
get their due then inflation will be  
rampant, is now again being trotted  
out by this Government.

This compulsory Deposit Schemes  
was opposed by us when it came in  
the House in the shape of a legisla-  
tion. We pointed out at that time  
when Smt. Indira Gandhi was the  
Prime Minister that bringing a legis-  
lation like this is attacking the work-  
ing class and it would, by no means,  
check inflation. Inflation can only be  
checked when the Government have

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\*\*\*English version of the Accounts was laid on the Table on the 14th  
Table on the 26th March, 1979. May, 1979.

\*\*\*English version of the Accounts was laid on the Table on the 14th May, 1979